

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 112
(IB)-1302(PB)/2019

IN THE MATTER OF:

PI Industries Ltd.

.... Applicant/petitioner

v.

HPM Industries Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Petitioner -

For the Respondent -

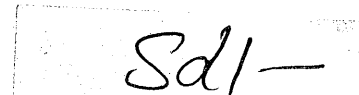
ORDER

Ld. Counsel for the petitioner requests for withdrawal of the petition and further seeks liberty to file fresh petition under Section 9 of Insolvency & Bankruptcy Code. The application is allowed to be withdrawn and liberty is also granted to file fresh one on the same cause of action.

Dismissed as withdrawn.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

11.06.2019
Ritu Sharma